

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'C', New Delhi**

**Before : Shri H.S. Sidhu, Judicial Member and
Shri L.P. Sahu, Accountant Member**

ITA No. 4850/Del./2014

Harhar Mahadev Sewa Samiti, 1 st Floor, Jain Market, Railway Road, Rohtak. PAN-AAAAH4621B (Appellant)	vs.	C.I.T., Rohtak (Respondent)
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Appellant by	None
Respondent by	Sh. Arun Kumar Yadav, Sr. DR

Date of Hearing	12.10.2017
Date of Pronouncement	12.10.2017

ORDER

Per L.P. Sahu, A.M. :

The assessee is in appeal before the Tribunal against the order of learned CIT, Rohatak, dated 27.06.2014, refusing registration to the assessee society u/s. 12AA of the IT Act.

2. None is present on behalf of the assessee despite the notice sent to the assessee at the given address. The notice so issued is deemed to be served upon the assessee. However, there is no representation on behalf of the assessee nor is there any written request for adjournment on record. It appears that the assessee is not interested in prosecuting the appeal.

Therefore, the appeal of the assessee deserves to be dismissed *in limine* for want of prosecution in view of the orders of Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukoji Rao Holkar vs. CWT, 223 ITR 480 (MP).

3. In the result, the appeal is dismissed, as indicated above.

Order is pronounced in the open court on 12.10.2017.

Sd/-
(H.S. Sidhu)
Judicial Member

Sd/-
(L.P. Sahu)
Accountant Member

Dated: 12/10/2017

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Copy of order forwarded to:

(1) <i>The appellant</i>	(2) <i>The respondent</i>
(3) <i>Commissioner</i>	(4) <i>CIT(A)</i>
(5) <i>Departmental Representative</i>	(6) <i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi